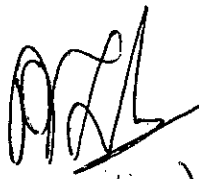
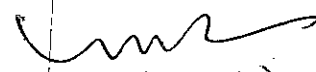


7/11/94

Applicant by Shri Deshpande.
Respondent by Shri Pradhan.

Heard the counsel for the
applicant. Respondents filed
reply. ~~Ad~~ Adjourned to
14/11/94.


(P.P. Srivastava)
M(A)

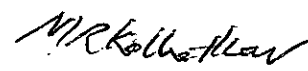

(M.S. Deshpande)
V.C.


14.11.94

Shri A.G. Deshpande
for applicant. Shri. S.S.
Karkera for Shri. P.M. Pradhan
for respondents.

O.A. is admitted.

Pleadings are complete.
Matter be placed in
Sine-die list.


(M.R. Kolhatkar)
M(A)


(B.S. Hegde)
M(S)

m.p.n. 153/95
for early hearing
fixed on 12/11/95

2
15/11

Dated: 17/2/95 (Sl. No. 31)

Applicant by Sh. A.G. Deshpande.
Respondents by Sh. S.S. Karkera.
M.P. No. 153/95 for early hearing
may be fixed on 21/2/95.



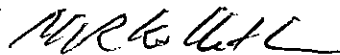
(M.R. Kolhatkar) (M.S. Deshpande)
MCA. VC.

b.

Dated: 21-2-95 (1)

Applicant by Sh. A.G. Deshpande
and Respondents by Sh. P.M.
Pradhan.

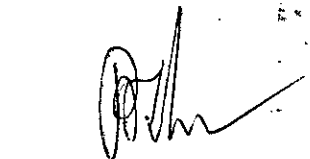
Application for early hearing
to be taken on 7-6-1995.

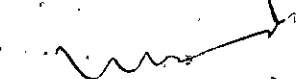


(M.R. Kolhatkar) (M.S. Deshpande)
MCA VC

Date - 7-6-95

Mr. A.G. Deshpande, Counsel to applicant.
None for the respondents.
M.P. No. 153/95 for early hearing rejected.


(P.P. SRIVASTAVA)
MCA


(M.S. DESHPANDE)
V-C.

PER TRIBUNAL


Dt. 8/16/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing
on 9/12/99.

Inform/Issue notices
to the parties accordingly.

Notices issued to
Applicant/Respondents of
12/6/99

2
21/6


For DY. REGISTRAR

(SV)VC/(SKG)M(A)

JULY 9, 1999.

None appears for the applicant. The learned counsel for the respondents submits that the applicant has been given promotion from 1-10-1991 as sought for by him and that the applicant has also given a letter to the department that he has no grievance in view of his promotion. He has produced the order of promotion as well as the letter given by the applicant. It is seen that the prayer of the applicant in the application is that he should be promoted from 1-10-1991. As the applicant has been given relief sought for by him, this application is disposed of as unnecessary.


(S. K. GHOSAL)
MEMBER (A)


(S. VENKATARAMAN)
VICE-CHAIRMAN.

Order/Judgement despatched
to Applicant/Respondent (s)
on 9/18/99

6
12/8